

Parliament, 1953, and before the commencement of the Fifth Session of the House of the People, 1953:—

- (i) The Employees' Provident Funds (Amendment) Ordinance, 1953 (No. 1 of 1953); [Placed in Library. See No. S-143/53.]
- (ii) The Rehabilitation Finance Administration (Amendment) Ordinance, 1953 (No. 2 of 1953). [Placed in Library. See No. S-144/53.]
- (iii) The Sea Customs (Amendment) Ordinance, 1953 (No. 3 of 1953); [Placed in Library. See No. S-145/53.]
- (iv) The Banking Companies (Amendment) Ordinance, 1953 (No. 4 of 1953); [Placed in Library. See No. S-146/53.]
- (v) The Industrial Disputes (Amendment) Ordinance, 1953 (No. 5 of 1953); [Placed in Library. See No. S-147/53.]
- (vi) The Dhooties (Additional Excise Duty) Ordinance, 1953 (No. 6 of 1953). [Placed in Library. See No. S-148/53.]

BANKING COMPANIES (AMENDMENT) BILL

The Minister of Finance (Shri C. D. Deshmukh): I beg to move for leave to introduce a Bill further to amend the Banking Companies Act, 1949.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill, further to amend the Banking Companies Act, 1949."

The motion was adopted.

Shri C. D. Deshmukh: I introduce the Bill.

MOTION FOR ADJOURNMENT

Shri Ajit Singh (Kapurthala-Bhatinda—Reserved—Sch. Castes): Mr. Speaker. I tabled an adjournment motion to discuss the serious situation that has arisen...

Mr. Speaker: Order, order. The hon. Member has been informed that I refused to give my consent. I believe he got the information that I do not consent to the moving of the adjournment motion? It is no use bringing that matter before the House for which the Speaker has refused his consent.

Shri Ajit Singh: This is the 16th day of the fast...

Mr. Speaker: I am not interested here in what the matter is (Interruption). Order. order. I do not want to give publicity to a matter to which I do not consent.

We will proceed further.

REHABILITATION FINANCE ADMINISTRATION (AMENDMENT) BILL

The Deputy Minister of Finance (Shri A. C. Guha): I beg to move:*

"That the Bill further to amend the Rehabilitation Finance Administration Act, 1948, be taken into consideration."

Before dealing with.....

Mr. Speaker: Order, order. Let there be no noise.

Shri A. C. Guha: ...the provisions of Bill I think it would be proper for me to go into the history of this Administration and its working during the last 5 years. This Administration was set up in July 1948, when there was a rush of refugees particularly from the Western and also from the Eastern side of India. Then, Sir, an Act

*Moved with the recommendation of the President.